

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION
RAJYA SABHA
UNSTARRED QUESTION NO-3565
ANSWERED ON- 02/04/2025

Monitoring mechanisms for administrative and financial irregularities

3565 # Shri Sanjay Singh:

Will the Minister of **Education** be pleased to state:

- (a) whether it is a fact that Vice-Chancellors of various Universities across the country have been accused of corruption, financial irregularities, administrative negligence or other criminal offenses;
- (b) if so, the total number of Vice-Chancellors against whom criminal or disciplinary cases have been registered during the last five years, the details thereof, State-wise and University-wise; and
- (c) whether Government has implemented any new rules or monitoring mechanisms to make the appointment process of Vice-Chancellors more transparent and accountable, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUKANTA MAJUMDAR)

(a) & (b): Education is a subject which falls under the concurrent list of the Constitution of India, where both Centre as well as State have legislative power to make laws. Central Universities are statutory autonomous organisation established under an Act of Parliament and governed by their respective Act and the Statutes and the Ordinances made there-under. All administrative, academic decisions of Central Universities are taken by the concerned University with the approval of its statutory bodies, such as Executive Council, Academic Council and Court.

State Universities are established by an Act of the State Legislation which functions under the administrative control of the concerned State and their academic as well as administrative and financial matters are governed by the rules/regulations made under the provisions of the Act and monitoring of administrative and financial matters of a State University does not come under the purview of the Central Government. Complaints against the Vice Chancellors of State Universities are not monitored by Central Government.

The action on complaints received in the Ministry of Education are taken as per applicable rules following due procedures.

(c): The Vice-Chancellor of a Central University is appointed by the Visitor (Hon'ble President of India) as per the Act/Statutes of the University. Earlier the application for the post of VC were received physically through speed/registered post. Now, Applications are received online through Ministry of Education portal System for

Assessment, Accreditation, and Rating of Transparency and Holistic Education (SAMARTH) portal. Thereafter, selection committee constituted in accordance with the Act/Statutes of the University scrutinizes the received applications and recommends a panel of names to the Visitor for appointment of Vice-Chancellor of the University.
